

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.175/MP/2016

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers for compensation due to Change in Law impacting revenues and costs during the operating period.

Date of hearing : 9.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Sasan Power Limited (SPL)

Respondents : MP Power Management Co. Ltd. & Others

Parties present : Shri Janmali. M., Advocate, SPL
Shri G. Umapathy, Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri M.G. Ramachandran, Advocate, Rajasthan Discoms
Ms. Ranjitha Ramachandran, Advocate, Rajasthan Discoms
Shri Tarun Ahuja, Rajasthan Discoms
Shri S.K. Jain, Rajasthan Discoms
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Swapna Seshadri, Advocate, PSPCL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of UPPCL. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 23.5.2017, with an advance copy to the respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 13.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**